

जाती है, जिनके सिरों पर घातु के कोटों की व्यवस्था की जाती है।

- (2) बाहरी और अतिचारी व्यक्तियों की जांच करने के उद्देश्य से कर्मचारियों को पहचान पत्र और शिफ्ट टोकन जारी किये जाते हैं।
- (3) भण्डार और रेलवे सुरक्षा दल के अधिकारियों द्वारा रात के समय अकेले अथवा सामूहिक रूप से आकस्मिक निरीक्षण किये जाते हैं।
- (4) डिपुओं के भेद्य सामान-भण्डारों के विभागीय अधिकारियों और रेलवे सुरक्षा दल द्वारा मिल कर वाड़ों की आकस्मिक जांच की व्यवस्था की जाती है।
- (5) सभी दरवाजों में भीतर से पैड-लाक लगाये जाते हैं, सिवाय एक दरवाजे के जिसमें बाहर से पैड लाक लगाया जाता है जो ड्यूटी वाले सन्तरी और गार्ड को दिखाई पड़े।
- (6) चाबियां और मुहरें अमय अभिरक्षा में रखी जाती हैं और जो व्यक्ति अधिकृत नहीं है उसका उपयोग अस्थायी रूप से भी नहीं कर सकता।
- (7) अपराधियों और चुरायी गयी सम्पत्ती को रखने वालों के सम्बन्ध में आसूचना एकत्र करने और उन पर छापे मारने की व्यवस्था करने के लिए रेलों के अपराध आसूचना शाखा के कर्मचारियों को भंडार डिपुओं पर निगाह रखने के लिए प्रतिनियुक्त किया जाता है।

t[THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS /f *J3TrTJT 3 *JMMef (SHRI MOHD. SHAFI QURESHI):

(a) No. However, in June 1970, a shortage of stores in respect of tin ingots etc. was discovered. On verification of stocks, a

t[J English translation.

shortage of non-ferrous stores worth about Rs. 2.41 lakhs was discovered.

(b) Yes. The Enquiry Committee have not been able to fix responsibility in an un-rebuttable manner on any person or group of persons. They have, however, commented on the reglignce and lack of supervision of certain staff contributing to the possibility of the loss. Disciplinary action is being taken by the Railway Administration against them.

(c) A statement is enclosed,

STATEMENT

The following preventive steps are taken in this regard:

1. Boundary walls or barbed wire fencing of suitable height and topped with pointed metal spikes are provided at Stores Depots.
2. Identity Cards and Shifts Tokens are issued to staff to facilitate checking of out-siders and trespassers.
3. Surprise night inspections are conducted by the officers of Stores and the R.P.F. Officers jointly and individually.
4. Surprise joint checking of the wards by the R.P.F. and departmental Officers of valuable materials stored in the depots are arranged.
5. Pad-Locks are fixed on all doors from inside except one door which is pad-locked from out-side and is within the view of the Sentry on guard duly.
6. Keys and seals are kept in safe custody and are not handled even temporarily by any one who is not authorised to do so.
7. Staff of Crime Intelligence Branch of the Railways is deputed to keep watch on stores depots to collect intelligence regarding culprits and receivers of stolen property, and to organise raids on them.

SURPLUS A. I. O. Ws. OF WESTERN RAILWAY 415. DR. B. N. ANTANI: Will the Minister of RAILWAYS j \& *T5ft be pleased to refer to the reply to Starred Question No. 530 given in the Rajya Sabha on the 7th December, 1970 and state:

(a) whether the information regarding the seniority list of the A. I. O. Ws. including those rendered surplus in the Western Rail-

way has since been collected; and

(b) if not, the reasons for the delay and the time likely to be taken to collect the information?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS /^{^f}*raiHIT ?f 3q*ieff (SHRI MOHD. SHAFI QURBISHI): (a) The list of A. I. O. W. rendered surplus, giving their dates of appointment, retrenchment and of the offer of alternative employment, and the dates of payment of retrenchment compensation, is at Annexure 'B' (See Appendix LXXVI, Annexure No. 16) The seniority list of A. I. O. Ws. of the Western Railway including those rendered surplus vide Annexure 'B' is under finalisation.

(b) Does not arise.

GOODS HANDLING CONTRACT AT MIRZAPUR

416. SHRI J. P. YADAV: Will the Minister of RAILWAYS [^]Vpfi be pleased to state:

(a) whether it is a fact that the specific condition for recovery of crane and haulage charges for utilisation of cranes for the handling of non-crane consignments were not advised to the Station Master, Mirzapur, by the Divisional authorities of Allahabad while awarding the goods handling contract to the contractor at Mirzapur goods shed with effect from the 1st December, 1968:

(b) whether any enquiries were instituted by the Vigilance Department to verify whether the terms and conditions relating to the above contract as advised to the Station Master, Mirzapur differed from those on which the contract was actually approved by the Divisional Superintendent, Allahabad; if so the results thereof.

(c) whether any individual responsibility has been fixed for the lapse involving financial loss to Government; if so, the action taken against the person/persons found responsible; and

(d) if no action has been taken against the person/persons responsible, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS /^{^nfcr}SPT 3 ■JMHe/l (SHRI MOHD. SHAFT QURESHI): (a) and (b) The contract for

goods handling at Mirzapur Goods Shed on the Northern Railway was awarded to Shri Chhaboo for a period of 3 years from 1-12-68. As per the Schedule of Rates applicable to the contract, charges towards provision of crane for handling consignments having packages each weighing less than one tonne are recoverable from the contractor. Enquiries have revealed that such charges were not levied by the Station staff for the period from the commencement of the contract upto 31-5-69 on the plea that the relevant provisions of the Schedule had not come to knowledge.

(c) and (d) The amount due from the contractor towards provision of cranes during the period 1-12-68 to 31-5-69 had, however, been arranged for recovery from the contractor in the wake of general instructions issued to all concerned on the subject. Enquiries as to the incidence of responsibility for failure leading to non-recovery of charges in time, are in hand. Action as considered necessary will be taken on completion of the same.

COMPANIES IMPORTING FOREIGN TECHNOLOGY

417. SHRI SITARAM JAIPURIA: Will the Minister of INDUSTRIAL DEVELOPMENT /Wtefrfop fiWTO *T3TT be pleased to state:

(a) whether it is a fact that the Government have urged upon the companies importing foreign technology to prescribe minimum resources outlays on research or development;

(b) if so, what are the details thereof; and

(c) what is the form in which Government are giving assistance to the companies to develop research?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT /tftarftw fiwm *T5rm* 5f ^m\ (PROF. SIDDHESHWAR PRASAD): () No, Sir. However, while according Government's approval for foreign collaboration, a condition is invariably laid down that the Indian company should set up a design and research organisation with a view to achieve